It is a matter of great concern that pirated movies and music are being sold openly at bus stops, railway stations and markets in connivance with the Police and persons who are selling DVDs hands in glove with the Underworld's mafia in running this parallel business.

The Union Government has made strict copyright laws in India, but has not set up any Government Department to fight against piracy. It is true that piracy of Indian films is a State subject but States are least worried about this. It is, therefore, necessary that the Union Government as well as the State Governments should work together to. fight against illegal piracy. The film industry had tried to control the piracy but it could not succeed because of not getting full cooperation from the law-enforcing agencies. Sir, it is very easy to make laws, but it is very difficult to implement the same in our country.

Demand to set up a CGHS unit in Patiala

SHRI AVTAR SINGH KARIMPURI (Uttar Pradesh): Sir, through this special mention, I want to draw the attention of the House to an important issue of public importance. Patiala is an 'A' class city of Punjab and it also comes under the 'National Capital Region' having about more than 11 prominent Central Government Departments like Income Tax, Kendriya Vidayalayas and Diesel Modernisation Works. But, Sir, the Central Government employees working in these departments are bereft of quality medical facilities for themselves and their dependants. The Government hospitals under the Punjab Government are in a poor stage.

I request the Ministry of Health that a proper Central Government Health Service unit be set up in Patiala providing immediate health care and the Central Government Health Scheme (CGHS) Health Cards be issued to the Central Government employees in Patiala.

I further request that reputed private hospitals as well as diagnostic centres of Patiala be empanelled on the Central Government Health Scheme immediately so that the Central Government employees and their family members are in a position to avail the facilities as provided to their counterparts in other parts of the nation.

Concern over not procuring paddy at minimum support price by the Food Corporation of India

श्री शिवानन्द तिवारी (बिहार): आर्थिक रूप से पिछड़े बिहार प्रदेश के किसानों को फूड कारपोरेशन ऑफ इंडिया के कर्मचारियों में व्याप्त भ्रष्टाचार तथा बेरूखी के कारण धान की फसल का न्यूनतम समर्थन मूल्य नहीं मिल रहा है। बोरों की कमी के कारण खरीद विलम्ब से शुरू हुई। अब तक लगभग 6 लाख टन धान की खरीद हुई है और अधिकांश भाग सीधे किसानों से नहीं बल्कि बिचौलियों के द्वारा हुआ, फलस्वरूप किसानों को न्यूनतम समर्थन मूल्य का लाभ नहीं मिल रहा है। कीमत के रूप में किसानों को 950 रुपये प्रति क्विंटल के बदले 650-700 रुपये प्रति क्विंटल ही मिला। अब फूड कॉरपोरेशन ऑफ इंडिया कह रहा है कि उसके गोदाम में जगह नहीं है। उनके गोदाम में पंजाब का चावल भरा हुआ है। बिहार सरकार अस्थायी गोदामों का प्रबंध कर रही है, लेकिन फूड कॉरपोरेशन ऑफ इंडिया उसको मंजूर नहीं कर रहा है, अतः बिहार के किसान गंभीर संकट में हैं। मैं सरकार का ध्यान इस गंभीर मसले पर आकर्षित करते हुए अनुरोध करता हूं कि फूड कारपोरेशन ऑफ इंडिया के पदाधिकारियों की एक टीम तत्काल बिहार भेजी जाए तथा वहां की सरकार से बात की जाए। साथ ही गोदाम की समस्या का समाधान करें तथा किसानों से सीधे धान खरीदना सुनिश्चित कर बिहार के किसानों को संकट से बचाएं।